IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

Original Application No: 755/95

Date of Decision: 3/-/2-9

OMT.D.3.301ANKI	Applicant.
Shri K.B.Talreja	
ട്രൂർ നൽ നൽ ഡി ന്നു ഗർ നൽ നൽ വര വര വര വര വര വര് വര് വര് വര് വര് വര്	Advocate for Applicant.
Versus	
Union of India & Ors.	
്തുക്കുള്ള അട്ട് അടയ്ക്കുള്ള വര് പ്രത്യായ വര്യ വര്യ വര്യ വര്യ വര്യ വര്യ വര്യ വര്	Respondent(s)
Shri V.S.Masurkar	
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CORAM:

Hon'ble Shri. M.R.Kolhatkar, Member(A).

Hon'ble Shri.

- (1) To be referred to the Reporter or not? ightharpoonup
- (2) Whether it needs to be circulated to χ other Benches of the Tribunal?

(M.R.KOLHATKAR)
MEMBER(A).

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 755/1995.

from we this the 31st day of Sec. 1997.

Coram: Hon*ble Shri M.R.Kolhatkar, Member(A).

Smt.Darsha S.Solanki, Navjivan Chawl No.4, Sanjay Gandhi Nagar, Devi Pada, Borivali (W).

... Applicant.

(By Advocate Shri K.B. Talreja)

V/s.

- 1. The General Manager, Central Railway, Bombay V.T., Bombay.
- 2. The Chief Commetcial Manager, Central Railway, Bombay V.T.
- 3. Smt.Shantabai S.Solanki, C/4, B.M.C.Chawl, L.B.S.Marg, Kurla (W).

... Respondents.

(By Advocate Shri V.S.Masurkar).

ORDER

Per Shri M.R.Kolhatkar, Member(A)

The applicant states that she is a widow of
Late Railway employee Shri S.D.Solanki who died on
12.3.1993. She has been appointed on compassionate
grounds as a Hamal by orders dt. 20.10.1993. Her
although
grievance is that/she is the legally wedded wife of the
deceased employee although she made a representation
on 18.3.1993 (Annexure A-3) for payment of settlement
of
dues/her Late husband and also for compassionate
appointment, the settlement dues of her late husband
have not been paid to her and only the request for
compassionate appointment was considered. According

to the applicant her late husband had a relationship with one lady Smt. Shantabai S.Solanki who has no legal applicant alone status of wife as per Hindu Marriage Act and therefore / more is entitled to family pension and other dues of her late husband, viz. D.C.R.G., P.F., Group Insurance benefits etc.

The respondents in their written statement 2. have stated that the compassionate appointment given to the applicant is not conclusive as to (her) claim for family pension and other retirement dues. The present applicant, as well as, R-3 Smt. Shantabai S. Solanki have come forward claiming grant of payment of settlement dues, but the same could not be paid as there is a dispute. In the circumstances, the Tribunal is required to satisfy itself first of all that Respondent No.3 is an opportunity of being heard before passing any order. Efforts were made to serve the R-3. On 4.9.1995 the counsel for applicant had received copies of the application for service to the Respondentsdirectly. The counsel for the applicant has filed an affidavit stating that Smt. S.S.Solanki refused to accept the O.A. and hence the same was sent by Registered Post on 8.9.95. The Tribunal on 12.3.1997 ascertained the Pin Code and directed to issue a fresh notice to R-3. Such a notice was issued by the office of the Tribunal on 14.3.1997; however, there is no acknowledgement. I hold that R-3 has chosen to remain absent. The second question is regarding whether there was nomination in favour either the applicant or R-3 in the Service Book of the deceased Railway servant. The Tribunal had directed the counsel

for the respondents to produce the record and since the applicant's husband had last served in Kurla Car Shed, Senior D.E. in-charge of Kurla Car Shed and the D.R.M. were directed to be served copies. However, the counsel for Respondent has produced a letter from Divisional Office, Personnel Branch, C.S.T. dt. 17.12.1997 that the record of the deceased government employee is not traceable. The contention of the learned counsel for the applicant is that he has produced a certificate of Marriage) from Shree Tulsiwadi Meghwal Panchayat dt. 15.3.1993 attesting the marriage between the applicant and the late Railway employee. He also relies on C.Kamala Kumari & Ors. V/s. Collector of Customs decided on 5.2.1993 by CAT Hyderabad Bench (0.A. 342/91) and appearing at Swamys Case Law Digest 1993 page 674 that the Family Pension is payable to only the legally wedded wife of the deceased government servant. He also relies on a decision of this Tribunal in Jijabai (Smt.) Widow of Ramdas Manik Bhirde V/s. Union of India reported at (1997(1) CAT/MAT 221) in which the Tribunal noted that there was a valid nomination in favour of the applicant in the service record and directed payment of the Family Pension to the

in regard to other benefits were in favour of R-3
the court did not pass any order in regard to those
benefits." He therefore pressed that a similar order
granting from Family Pension be passed in favour of
the applicant. The counsel for the respondents
argued that unlike in the respondents

applicant therein. However, since the nomination

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...4.

records not being traceable, the Tribunal cannot direct the payment of Family Pension in favour of the applicant and that the applicant may be directed to obtain orders of Court of competent jurisdiction.

- 5. In a series of Judgments, this Tribunal has upheld the jurisdiction of this Tribunal to direct payment of Family Pension to the wife of the government employee having a valid nomination and also discussed the question of burden of proof as between disputants vide Kasturi Bai Subharayan P.(Smt.) V/s. Union of India & ors. (1997 II CAT MAT 313). The question is as to what should be the proper direction in the present case where the service record is missing.
- In such a situation it cannot be said that the applicant is entirely without remedy. The applicant has taken the trouble of approaching the Tribunal and joining a proper party viz. R-3 to enable the Tribunal to give its decision. The applicant has filed a certificate of marriage. The department has considered the claim of the applicant for compassionate appointment consequent on the death of her husband. The R-3 who has raised this dispute has chosen not to appear. Under the circumstances, the applicant and the R-3 cannot be treated on the same footing. The applicant has certainly raised a presumption in her favour for grant of settlement dues including family pension. This presumption, of course, is rebuttable, but it is to be rebutted by a proper party fortified by a proper order of the Court of competent jurisdiction. The applicant has made a prima facie case that she is the legally wedded wife of the applicant and the burden of disproving the case is It is for R-3, therefore, to file a succession certificate from competent Court. I, therefore dispose

The official respondents are directed to call on R-3 to produce a <u>succession</u> certificate in favour of R-3 within four months from the date of receipt of the order. The official respondents should also satisfy themselves that while applying for the succession certificate, R-3 must make applicant as a party. If R-3 fails to produce the succession certificate as above, within the specified time limit which official respondents are at liberty to extend directed to on reasonable grounds, the respondents are pay the settlement dues of the late railway employee to the applicant. There will be no orders as to costs.

MR. Ko The Allan

(M.R.KOLHATKAR)
MEMBER(A).

В.